

**GOVERNMENT OF MEGHALAYA
LAW (A) DEPARTMENT.**

**NOTIFICATION
(ORDERS BY THE GOVERNOR)**

Dated Shillong, the 4th July, 2024.

No. LJ (A) 84/2021/211- In exercise of the powers conferred under Section 30B of the Mines and Minerals (Development and Regulation) Act, 1957, the Governor of Meghalaya is pleased to appoint the following persons as Special Public Prosecutor for cases pertaining to MMDR Act, in the Districts as indicated against each, with immediate effect and until further orders:

Sl. No.	Name	District
1.	Shri Rajiv Nath	East Khasi Hills & Ri Bhoi
2.	Smti Banker-La-I-Dor Sten	West Jaintia Hills.
3.	Shri S. Pdang	East Jaintia Hills.

Sd/-
(C.V.D. Diengdoh)
Secretary to the Govt. of Meghalaya,
Law Department.

Memo No. LJ (A) 84/2021/211-A,

Dated Shillong, the 4th July, 2024.

Copy to:-

1. The Registrar General, High Court of Meghalaya, Shillong.
2. The Advocate General, Meghalaya, Shillong -793001.
3. The Deputy Commissioner, Shillong/Nongpoh/Jowai/Khliehriat.
4. The Director General of Police, Meghalaya, Shillong.
5. The District & Sessions Judge, Shillong/Nongpoh/Jowai/Khliehriat.
6. The Superintendent of Police, Shillong/Nongpoh/Jowai/Khliehriat.
7. The Accountant General (A &E), Meghalaya, Shillong- 793001. The above Special Public Prosecutor shall be entitled to fees for appearances etc. as laid down in O.M. No. LR (B) 13/2002/Pt./147 dt. 05.09.2013 (as amended).
8. The Secretary, Shillong Bar Association, Shillong.
9. The Treasury Officer, Shillong South/Shillong North/Nongpoh/Jowai/Khliehriat.
10. Law (B) Department.
11. DEO, Law Department.
12. Advocates concerned. Charge report of assuming charge as Special Public Prosecutor along with contact No. should also be furnished to this Department.
13. Guard file.

By order etc.,



Deputy Secretary to the Govt. of Meghalaya,
Law (A) Department.